BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 157/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

Sandipbhai Bhagwatibhai Parel & Anr.

V/s.

Cure Life Care Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

DESIGNATION S.NO. NAME (CAPITAL LETTERS) REPRESENTATION **SIGNATURE**

1. Chrest 12 h

Responsent Vovesh Khe

DIGIRAL R. DAJE

DUS

ORDER

Learned PCS Mr. Dhiren Dave present for Financial Creditor/Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Learned Counsel appearing for Respondent filed certified copy of the order dated 14.11.2017 passed by the Hon'ble High Court of Gujarat whereby CP 478/2016 filed against Respondent has been admitted.

It is represented that the decision relating to jurisdiction of Adjudicating Authority under IB Code is under consideration before the Larger Bench of NCLT, New Delhi in matters wherein winding up petitions are pending before various Hon'ble High Courts at different stages.

In view of the same, list the matter on 16.01.2018.

MANORAMA KUMAKI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of December, 2017.